GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 1819 ANSWERED ON TUESDAY, THE 5th AUGUST 2025 14 SRAVANA, 1947 (SAKA)

SPECIFIC LAW FOR CERTIFIED VALURERS TO IMPROVE TRANSPARENCY

QUESTION

1819 DR. Ajeet Madhavrao Gopchade:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Ministry is considering the introduction of a specific law for Certified Valuers to improve transparency in their operations and guarantee adherence to legal standards, thus avoiding the release of misleading reports for Financial Institutions or Banks, including the details thereof; and
- (b) whether the Ministry has reviewed pertinent legislation from countries such as Tanzania, Uganda, Malawi, Zambia, and Kenya, as well as practices from the UK, to determine how we can best implement strategies to enhance the reliability of our Certified Valuers reports and reduce the risk of misleading information in this regard?

ANSWER

THE MINISTER OF STATE FOR FINANCE AND CORPORATE AFFAIRS. (SHRI HARSH MALHOTRA)

(a) Presently, there is no proposal under consideration for a specific law for Certified Valuers. However, 'THE COMPANIES (REGISTERED VALUERS AND VALUATION) RULES, 2017', are already in existence for ensuring transparency in their operations and guarantee adherence to legal standards, thus avoiding the release of misleading reports for Financial Institutions or Banks. These rules have provisions for the actions against the erring certified valuers by the Disciplinary Committee.

(b) No.